

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE C.S.DIAS

TUESDAY, THE 28TH DAY OF APRIL, 2020 /8TH VAISAKHA, 1942

Bail Appl.No.279 of 2020

(Crime No.848/2019 of Vadanappilly Police Station, Thrissur)

PETITIONER/ACCUSED

Sharath, aged 23 years,
S/o.Viswambaran
Kurumbur House,
Kundaliyur.P.O,
Chavakkad Taluk,
Thrissur
By Adv. M R Sasith Panicker

RESPONDENTS

1.State of Kerala,
Represented by the Public Prosecutor,
High Court of Kerala,
Ernakulam-Pin: 682031.

2.The Sub Inspector,
Vadanappilly Police Station,
Thrissur. Pin: 680614

BY PUBLIC PROSECUTOR SRI.**BINEESH E.C.**

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 28.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C.S.DIAS, J.

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B.A.TMP. No.279 of 2020

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Dated this the 28th day of April, 2020.

ORDER

The learned counsel for the petitioner seeks permission to not press the bail application. Permission granted. The bail application is dismissed as withdrawn.

**C.S.DIAS
JUDGE**

kkj/28.4.2020